

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 20th May, 1930

NOTIFICATION
INCOME TAX

NO. 5947 (F.No. 593/10/30-1930): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri RAJESWARAN SHANMUGAN being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

This Notification shall come into force with effect from the date Shri RAJESWARAN SHANMUGAN takes over charge as Tax Recovery Officer.

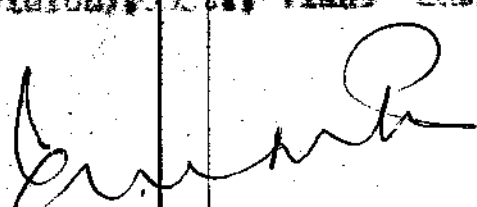
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(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
New Delhi.

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4. The Accountant General, West Bengal-I, Calcutta.
5. The Chief Secretary, Government of West Bengal-I, Calcutta.
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